

NATIONAL COMPANY LAW TRIBUNAL

KOLKATA BENCH
KOLKATACP(IB)No.356/KB/2019
CA(IB)No.1422/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th October 2019, 10:30 A.M

Name of the Company	Imperial Refractories Vs. Super Iron Foundry Pvt. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Pranay Agarwal, Adv	} for CD	<u>Baid</u>
2.	Anketa Baid, Adv		} for O.C.
3.	Anil Chaudhry		
4.	Sarita Agarwal	IRP	<u>Sarita Agarwal</u>

ORDER

Ld. Counsel for the Operational Creditor appeared. Ld. Counsel for the Corporate Debtor appeared. Ld. IRP appeared.

CA(IB)No.1422/KB/2019- is an application filed by the Corporate Debtor and the Operational Creditor for the withdrawal of the main CP under Rule 11 of NCLT Rules.

Corporate Debtor is already admitted in CIRP. However, CoC is yet to form.

We heard both the Counsels and Ld. IRP in person. Matter is settled in between the parties. Hence, permission to withdraw the Petition is allowed.

Fees of IRP of Rs. 1,00,000/- (Rupees One Lakh Only) is already paid by way of Demand Draft.

CA(IB)No.1422/KB/2019 along with CP(IB)No.356/KB/2019 stands **disposed** of.

SQ

Virendra Kumar Gupta
Member (Technical)

SQ

Madan B. Gosavi
Member (Judicial)